

IN THE INCOME TAX APPELLATE TRIBUNAL
SMC BENCH, PANAJI
(AT e-Court, PUNE)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. /ITA No.225/PAN/2019

निर्धारण वर्ष / Assessment Year : 2013-14

Chanagouda Goudappa Patil, Plot No.257, Kashi Niwas, Post : Mastmaradi, Taluka & Dist. Belagavi, Karnataka – 591 124 PAN : APUPP0262L	Vs.	ITO, Ward-1(3), Belgavi
Appellant		Respondent

Assessee by None
Revenue by Shri N. Srikanth, Sr. DR

Date of hearing 15-11-2022
Date of pronouncement 15-11-2022

आदेश / ORDER

PER R.S. SYAL, VP:

This appeal by the assessee is directed against the order passed by the CIT(A), Hubballi on 29-03-2018 in relation to the assessment year 2013-14.

2. Before me, the assessee has filed a letter dated 29-10-2022 seeking permission to withdraw the appeal under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter reads as under :

“We are eligible assessee under Direct Tax Vivad Se Vishwas Act, 2020 and accordingly we have e-filed the declaration under the DTVSV Scheme, 2020 in Form 1 and Form 2 on 30-01-2021. The same is accepted by Hon’ble Pr. Commissioner of Income Tax, Hubli, vide order in Form 3 bearing Ack No.268632760190221 dated 19-02-2021 (copy enclosed).

We therefore request your Honour to kindly consider this submission for withdrawal of appeal in view of provisions of DTVSV Act, 2020.”

3. On perusal of the above letter and having no objection from the side of Id. DR, I allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 15th November, 2022.

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 15th November, 2022
Satisb

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A) concerned
4. The Pr.CIT concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण,
Panaji / DR, Panaji
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	15-11-2022	Sr.PS
2.	Draft placed before author	15-11-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		